

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 A.M 28/5/2018

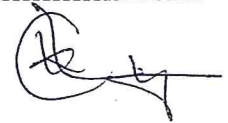
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/114/ (IB)/CB/2018
NAME OF THE PETITIONER(S) : PADMAVATI DISTRIBUTORS
NAME OF THE RESPONDENT(S) : VELOHAR INFRA PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1 K. C. KRISHNA MOORTHY

Operational
Creditor



ORDER

Counsel for petitioner present and stated that the notice sent to the respondent returned unserved. No representation on behalf of the respondent. In the circumstances, counsel for petitioner is directed to send fresh notice to the respondent at the address given in the master data and file an affidavit in proof of the same by the next date of hearing. Put up on 15.06.2018.

(S VIJAYARAGHAVAN)
Member (Technical)

(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

bc